

**Minutes of the Meeting of the Commission held on 3.5.2006 in the chamber of CIC**

Present:

1. Shri Wajahat Habibullah, CIC in chair
  2. Dr. O.P. Kejariwal, IC
  3. Shri A.N. Tiwari, IC
  4. Prof. M.M. Ansari, IC
2. Joint Secretary & Registrar, US (M) and US (P) assisted the Commission.
3. The Commission approved the minutes of the meeting held on April 20,2006 with para 6 reading as follows:

"The Commission discussed issues related to a case".

4. The Commission directed that the Decisions listed on website may be further categorized into appeals and complaints and listed quarterwise. There would be a further classification of pending files as 'Appeals Pending' and 'Complaints under Inquiry'.

5. The Commission decided that the proposal received from M/s Imaging Solutions for scanning and storing of the document received may be taken up at the earliest. Proposals received from competitors, if any may be examined and put up for a decision of the CIC. (Action by US (M) and Shri Paul of NIC)

6. The Commission discussed the Resolutions passed in the Satark Nagrik Sangathan, Sheikh Sarai, New Delhi and also those passed at the National conference on the 'Working of Right to Information Act' organized by CHRI, and Indian Social Institute. The Commission discussed the valuable suggestions contained in the Resolutions. It noticed that most of these concern Ministry of Personnel, Government of India where these Resolutions have been sent. As Regards fixing a time frame for disposing of appeals and complaints made to the Commission, it was decided to take up these issues once the basic infrastructure of office space and manpower was resolved to its satisfaction so that it could give itself a time frame for disposing of cases.

7. The commission discussed the clarifications sought by Ministry of Coal from DOP&T. The Commission noted that it was for the DOP&T to clarify these issues as these were not explicitly provided for in the Act or Rules made thereunder.

8. The Commission took note of various forms prescribed by Information Commissioner of Pondicherry. The Commission decided that since these forms provide ease of handling the information requests and providing information and

filing appeal to the first Appellate Authority, these could be placed on the website of the Commission with a caveat that these could not be made mandatory.

9. The Commission discussed the possibilities of setting up a Call Centre for providing guidance to general public and senior citizens in particular who should not be made to run around from pillar to post for submitting their RTI applications. The Chief Information Commissioner discussed the matter with Secretary, DOP&T who is in advanced stage of considering a proposal in this regard. The Commission will await his conclusions.

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